Indian Institute of Insurance Surveyors and Loss Assessors

(Registered office:# 6-1-73,Off.No104&106 First Floor Saeed Plaza, Lakdikapool Hyderabad 500004 Telangana)

27th October 2021

Notification-13th Council Election of IIISLA

In pursuance of Article 49 of Articles of Association(AOA) of the Indian Institute of Insurance Surveyors and Loss Assessors(IIISLA)and Regulations & Procedure for the Conduct of Elections to the Council (RPCEC) of IIISLA, I, Nimisha Srivastava, Election Officer appointed by the IRDAI, hereby notify the 13th Council Election of IIISLA.

Election Notification is published on website of IIISLA and mail and SMS will be sent to all members as per the records available with the Institute.

Election Notification for 13th Council is also published on IRDAI website.

The Election to IIISLA Council will be held as per the Schedule below:

Sl.	Particulars	Dates				
No.						
1	The last date and time for receipt of nominations by post/courier by the Election Officer at her office address	On or Before 12 th November, 2021 05:3				
2	The date of Scrutiny of nominations at the Office of Election Officer	13 th November, 2021				
3	Announcement of valid nominations on Websites of IIISLA and IRDAI	13 th November, 2021				
4	Last date for withdrawal of nominations by intimation to the election officer by the candidate concerned	18 th November, 2021				
5	Date of announcement of final list of candidates on website of IIISLA and IRDAI	19 th November, 2021				
6	E-Voting period (during which eligible voters can vote)	From 10 th January, 2022, 10.00 AM to 12 nd January 2022 upto 05.00 PM				
7	Date of counting of votes	12 nd January, 2022				

8	Date on which the results would be declared at the counting venue	On or before 13 th January, 2022
9	Announcement of results on the websites of IIISLA and IRDAI	On or before13 th January, 2022

Elections will be carried out by **E-Voting.** E-Voting portal will be open for voting by eligible members from 10th January, 2022, 10.00 AM to 12nd January 2022 upto 05.00 PM

The details of vacancies are as given below*:

SI	Zone/Constituency	Number	Retiring/retired Members*
No		of	
		Vacancies	
1	All India Basis	2	Shri Rahul N. Jadhav
			Shri A. R. Ramesh
2	Western Zone	1	Shri Rajnish G. Desai
	Goa, Gujarat, Maharashtra, Madhya		
	Pradesh and Rajasthan and the Union		
	Territories of Dadra &Nagar		
	Haveli(Silvassa) and Daman & Diu		
3	Southern Zone		
	Telangana, AndhraPradesh, Karnataka,		
	Kerala, Tamil Nadu and the Union	1	Late Shri D. C. S. Raju
	Territories of Lakshadweep, Andaman		
	&Nicobar		
	Islands and Pondicherry		

^{(*}Issue regarding date of retirement is pending before Hon'ble Delhi High Court in W.P. (C) 7154/2021- Rahul Narayanrao Jadhav and Ors. v Insurance Regulatory and Development Authority of India & Ors. and shall be subject to the decision in the said matter)

Candidates who wish to contest the IIISLA council elections (for filling vacancies as stated in the aforementioned table) shall send their duly filled nominations in the prescribed form and manner by post/courier to the Election Officer at the below mentioned address on or before 12th November, 2021 by 05:30 PM.

Nimisha Srivastava DGM, IRDAI

New Delhi Regional Office Jeevan Tara Building, first floor, Gate No. 3 Parliament Street, New Delhi 110001

As per article 49 (g), read along with Article 5 of AOA, IIISLA, 'The electoral college for the election of the members from the zones to be elected shall comprise of all Licentiate, Associate and Fellow members of the Institute'.

As per article 49 (h) of AOA, IIISLA, 'any contestant or voter who has not paid the annual membership fees within the time stipulated in the regulations, shall neither be eligible to contest nor vote in the elections'. According to the said article read with RPCEC of IIISLA, only persons whose names are entered in the register of members maintained by the Institute and have duly paid the annual membership fees as on the date of notification shall be entitled to contest elections, propose or second candidates or cast votes for Council Elections of IIISLA.

Candidates and all concerned are advised in their own interest to visit website www.iiisIa.co.in for familiarizing themselves with the Articles of Association of the Institute and further notifications. Nomination Forms are available in the above-mentioned website and can be downloaded and printed for filing nominations. Nominations, strictly in the prescribed form, shall be sent only to the election officer to her office address as given above. One aspirant can send one application only. If more than one nomination is received from same member the nomination is liable to be rejected at the discretion of the Election Officer.

Because of the prevailing pandemic situation, members who have not paid for their subscription for the financial year 2020-21, are allowed to pay the subscription on or before 3rdNovember, 2021 so as to become eligible to vote/contest/nominate.

This notification along with nomination form and Regulations &Procedure for the Conduct of Elections to the Council(RPCEC) of IIISLA are hosted at the websites of IIISLA and IRDAI.

The notification is being sent by email to all IIISLA members as per records available with IIISLA. All members are advised to visit IIISLA website www.iiisla.co in to download/print nomination form and RPCEC. No postal correspondence will be sent to the members in this regard.

Members are requested to update their email ID and mobile numbers in IIISLA records **on or before 3**rd **November, 2021**. The same E mail ID and mobile as updated by the members will be used for election related communications.

Members are also requested to **verify and update** their **Mobile number and Email address** immediately in the records of IIISLA as the e-voting link will be sent to the email address available in IIISLA's records/IIISLA database ONLY.

New Delhi 27th October, 2021

-s/d-

Nimisha Srivastava

Election Officer

Email: <u>iiisla-election@irdai.gov.in</u>

Indian Institute of Insurance Surveyors and Loss Assessors (Registered office 6-1-73, Off.No104 & 106 First Floor Saeed Plaza, LakdikaPool, Hyderabad 500004-Telangana)

Nomination Form for Election to the 13th Council

Note:-Duly filled in Nomination Form should reach Ms. Nimisha Srivastava, Election Officer by post/courier at the following address on or before 12th November, 2021 by 05:30 PM:

Nimisha Srivastava DGM, IRDAI New Delhi Regional Office Jeevan Tara Building, first floor, Gate No. 3 Parliament Street, New Delhi 110001

INSTRUCTIONS FOR FILLING NOMINATION FORM BY CANDIDATES SEEKING ELECTION TO THE 13th COUNCIL

While filling the nomination form for election to the 13th Council, the following points/aspects shall be kept in view:-

- 1. The nomination should be strictly in the format prescribed.
- 2. Nomination Form is available on the website of IIISLA and IRDAI. The form of nomination may be downloaded and used for filing the nomination.
- 3. Nomination form should clearly mention name of the constituency. For ready reference, these are given below:-
- (a) All India Basis Two vacancies
- (b) Western Zone—The States of Goa, Gujarat, Maharashtra, Madhya Pradesh and Rajasthan and the Union Territories of Dadra & Nagar Haveli (Silvassa) and Daman & Diu. **One**Vacancy
- (c) Southern Zone The States of Telangana, Andhra Pradesh, Karnataka, Kerala and Tamil Nadu and the Union Territories of Lakshadweep, Andaman & Nicobar Islands and Pondicherry **One Vacancy**

4. Nomination forms shall be sent by post / courier to the Election Officer only to the address mentioned below and to be sent in a sealed envelope SUPERSCRIBED "IIISLA-Nomination-13thCouncil" so as to reach her on or before 12th November, 2021 5:30 PM at the following address:-

Nimisha Srivastava
DGM, IRDAI
New Delhi Regional Office
Jeevan Tara Building, first floor, Gate No. 3
Parliament Street, New Delhi 110001

- 5. The name and professional address of the candidate, the proposer and the seconder must be given in full, as they appear in the List of Members of IIISLA.
- 6. In terms of the "Regulation & Procedure for the conduct of Elections to the Council" (RPCEC/IIISLA) and as envisaged in article 15(2) (a) (i) and (ii) of the Institute, no member can offer his or her candidature simultaneously for more than one post / vacancy. In the event of receipt of more than one nomination within the specified date and time, all the nominations shall be rejected and accordingly his or her candidature shall be rejected for the 13th Council Elections. Candidates are advised to verify the contents of their applications carefully before sending it to Election Officer.
- 7. The nomination shall be filled in by hand only and any over-writing or correction is required to be duly initialed by the candidate.
- 8. About the requirement of photograph, as per the annexure to the nomination form, 2 copies of recent passport size photograph are required. One photograph may be pasted on the right hand top corner of the annexure to the form and the other sent with the nomination form. Please write your name and membership number legibly at the back of the unpasted second copy of the photograph.
- 9. As per the "Regulations & Procedure for the Conduct of Elections to the Council" (RPCEC) of IIISLA, it may be noted that only "members" as defined in Article 1(o) read with Article 5 of the Articles of Association and who have paid the annual membership for the year 2020-2021 on or before the date specified by the Election Officer shall be entitled to vote/contest/propose/second.

FORM OF NOMINATIONOF A CANDIDATE FOR 13th COUNCIL ELECTIONS, IIISLA

I being an eligib Institute belonging to the Northern/Western/Eastern/Southern /All India the Procedure for the conduct of the 13 th Elections to the Council, hereby of for election of (i)ONE MEMBER from (Northern/Western/Eastern/Eastern)* pursuant to Article 15(2)(a)(i) of the Articles of Association	offer my candidature astern/Southern /AII
[*Note:- Every candidate shall carefully fill in the above correctly and ambiguity. Failure to do so shall entail the nomination form liable to be rejective. A candidate will submit copy of latest Subscription receipt.]	•
I agree to abide by the provisions of the Articles of Association of the In Procedure for the conduct of the 13 th Elections to the Council as amended decision of the Election Officer in all matters pertaining to the election.	
Signature of Candidate	
Name in full	
(As published in the List of Voters)	
Membership Number	
Address	
(As published in the List of Voters)	
Dated thisday of2021	

To be filled in by the proposer and seconder

We, the u	ındersigned eli	gible Mer	nbers of the I	ndian Ins	stitu	ite of Ii	nsura	nce	Surve	eyors	and Loss
Assessors	s, being qualif	ied to vot	te in the 13 th	Electio	ns	to the	Coun	cil	of the	e Inst	itute and
belonging	g to Northern/V	Western/E	astern/Southe	rn /All I	ndi	a Zone	e, as t	hat	of th	e can	didate do
hereby	propose	and	second	respec	ctiv	ely	of		the	candi	dature of
				as	a	candi	date	to	the	13^{th}	Council
Elections	from that cons	stituency a	as offered by l	him.							
Signatur	e of Proposer_						_				
Name in	full (As publisl	ned in the	List of Voter	s)							
Members	hip Number										
Address (As published i	n the List	of voters)								
Dated this	s day of		2021								
Signatur	e of Seconder_										
Name in	full (As publis	hed in the	e List of Voter	rs)							
Members	hip Number										
Address	(As published:	in the List	of voters)								
Dated this	s dav of		2021								

[Please see next page for the Annexure to the Form of Nomination]

ANNEXURE TO FORM OF NOMINATION

<u>I,</u>		declare that I am having a DIN/ I
un	dertake to obtain a DIN, if elected	
Ι,_		, give
be	low the following true and correct particul	ars concerning myself:-
a)	Name,	
	Membership Number and	
	Address	
1.	D . CD: 4	
b)	Date of Birth	
<u>a)</u>	Whether citizen of India:	
c)	whether citizen of maia.	
d)	Whether found guilty of any	
	professional or other misconduct,	
	and consequently whether	
	reprimanded or the name has been	
	removed from the Register of	
	Members or has been awarded	
	penalty or fine as on the date of	
	nomination:	
- \	IC41 (1) -1 : - : - : -	
e)	If the answer to (d) above is in	
	affirmative, provide the following details, wherever applicable	
	(separately for each misconduct for	
	which found guilty):	
	which found guilty).	
	(i) The offence for which found	
	guilty	
	(ii) The date of reprimand	
	(iii) the date from which the	
	name was removed on account	
	of above disqualification from	
	the Register	
	(iv) the total period of removal	
	(v) the date on which the period of	
		1

I,	ticulars given above are true and comest to	,do hereby affirm and declare that personal the best of my knowledge and belief and nothing
	VER	IFICATION
		Signature of the Candidate
Place: Date:		
21		
g)	DIN number, if available	
	Insurer	
f)	Whether holding a post under the Central or State Government or	
4	payment was made for penalty or fine awarded.	
	(ix) the date on which the	
	(viii) amount of penalty or fine	
	(vii) the date on which the penalty or fine was awarded	
	(vi) whether the removal was on account of disabilities falling under the Article 12 or 14 of the Articles of Association.	
	removal expires	

Place:

Date:

Signature of the Candidate